

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Tax Appeal No. 29 of 2013

M/s National Building Construction Corporation Ltd., New Delhi. --- --- Appellant

Versus

Commissioner of Central Excise & Service Tax, Ranchi. --- --- Respondent

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
The Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through : Video Conferencing

For the Appellant : Mr. Vijay Dubey, Adv.
Ms. Amrita Sinha, Adv.
For the Respondent : Mr. Ratnesh Kumar, Adv.

11/09.07.2020 Learned counsel Ms. Amrita Sinha seeks to enter appearance in the instant appeal by filing Vakalatnama. She submits that matter may be adjourned for four weeks as pleadings have to be obtained from the client.

Learned counsel Mr. Vijay Dubey, on instructions of learned counsel for the appellant on record Mr. Nagmani Tiwari, has also sought an adjournment because learned senior counsel Mr. D.K. Mittal who had to appear in the matter today, could not appear because of some reason. He submits that now Ms. Amrita Sinha has perhaps been engaged and therefore learned counsel on record may be discharged.

As prayed for by Ms. Amrita Sinha, matter is adjourned for four weeks. A fresh Vakalatnama be filed within a period of two weeks on her behalf. Request of the present counsel on record to be discharged would be considered on the next date.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)

Shamim/